

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(1)

D.A. No. 2065/93

New Delhi this 4th August, 1994.

The Hon'ble Shri J.P.Sharma, Member (J)

The Hon'ble Shri P.T.Thiruvengadam, Member (A)

Shri Chandreswara Rai
son of Shri Ram Ashish
resident of 1-154,
Chidia Colony,
Pusa Road,
New Delhi - 110 012.
(None)

... Applicant

VERSUS

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhawan,
New Delhi.

2. The Director,
Indian Agricultural Research Institute,
Pusa,
New Delhi - 12.

3. ~~The Director~~
National Bureau of Plant Genetic Resources,
Pusa Campus,
New Delhi - 12.
(None)

... Respondents

ORDER

(Delivered by Hon'ble Shri J.P.Sharma)

Shri K.L.Bhatia who had appeared for the applicant has since expired. A notice was, therefore, issued on 23rd March, 1994 to the applicant which was again repeated in May 1994 and last time in July 1994 informing the applicant that the case will be taken up today and if he does not appear, the order shall be passed. The applicant was issued notice at his known address giving in the original application. The Registry reports that the endorsement by the Post Office is to the effect that no person of such a name is residing at that

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address. In view of this fact we deem it sufficient compliance of our earlier order of informing the applicant regarding the pendency of this case. Otherwise also since March 1994 the applicant should have desired to know the result of his pending application which has not yet been admitted.

We, therefore, assume that applicant has lost interest and no more pursuing the application. The application, therefore, is dismissed for non-prosecution.

P. J. Thiru

(P. T. THIRUVENGADAM)
Member (A)

J. P. Sharma

(J. P. SHARMA)
Member (J)

Sd.